

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP/CA No. 934/2016

IN THE MATTER OF:

Mr. Rajiv Kumar & Anr.
Vs

.... APPLICANT / PETITIONER

M/s Ecnon Residency Buildcon Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 433, 434

Order delivered on 11.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :-

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present. For clarification to be given by the petitioner whether it will fall in the category of a financial creditor or an operational creditor, the matter is posted to 18th August 2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)